

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 666 of 2020

IN THE MATTER OF:

Raj Kumar Ralhan, Resolution Professional of
Leo Meridian Infrastructure Projects & Hotels Ltd.

...Appellant

Versus

Deputy Director, Directorate of Enforcement & Ors.

...Respondents

Present:

For Appellant :

**Ms. Misha, Ms. Vaijayant Paliwal, Ms. Jasveen Kaur
and Ms. Prabh Simran Kaur, Advocates**

For Respondents :

**Mr. Zoheb Hossain and Mr. Agni Sen, Advocates
for ED
Mr. P.B. Suresh, Mr. Vipin Nair and Mr. Karthik
Jayshankar, Advocates for R-4**

ORDER
(Through Virtual Mode)

08.09.2020 Reply-affidavit has not been filed. Mr. Zoheb Hossain, learned counsel for the Respondent No. 1 seeks and is allowed one week's time to file reply-affidavit. Rejoinder thereto, if any, may be filed within one week thereof.

List the appeal 'for Admission (After Notice)' on **25th September, 2020**.

The interim directions will continue till the next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/